

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/59(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29TH APRIL 2024

IN THE MATTER OF	KANHAIYA POWER PRIVATE LIMITED VS TIRUPATHI PROPERTIES AND INVESTMENT PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physically)

For Financial Creditor

Ms. Manju Bhuteria, Adv.
Ms. Tanvi Luhariwala, Adv.
Ms. Anjali Tulsian, Adv.

For Corporate Debtor

Mr. Pranit Bag, Adv.
Mr. Rahul Poddar, Adv.
Ms. Shrayasi Dhaug, Adv.

ORDER

1. Ld. Counsel for the parties present.
2. When this matter was taken for arguments Ld. Counsel appearing for Corporate Debtor state that there is a possibility of settlement. In view of this statement this matter is deferred. It is made clear if no settlement on the next date of hearing matter will be heard on its own merits.
3. At request, post this matter on **13.06.2024**.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**